CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 597 of 2004

Jabalpur, this the 27th day of July, 2004

Hon ble Shri M.P. Singh, Vice Chairman Hon ble Shri Madan Mohan, Judicial Member

I.L. Joshi, Dy. Chief Engineer (Boiler), Govt. of India, Ministry of Finance, Security Paper Mill, Hoshangabad (MP).

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Applicant

(By Advocate - Shri S. Ganguli on behalf of Shri M. Sharma)

Versus.

- 1. The Secretary,
  Ministry of Finance, Govt.
  of India, North Block,
  Central Secretariat, New Delhi.
- 2. Joint Secretary (C&C),
  Ministry of Finance, Govt. of
  India, Department of Economic
  Affairs, North Block, Central
  Secretariat, New Delhi-110001.
- 3. The General Manager, Security Paper Mill, Hoshangabad (MP).
- A. R. Krishnamurty,
  Dy. Chief Engineer,
  Security Paper Mill,
  Hoshangabad (MP).

. Respondents

## O R D E R (Oral)

## By M.P. Singh, Vice Chairman -

By filing this Original Application, the applicant has sought direction to the respondents to give the officiating charge to the post of Chief Engineer as per seniority.

- 2. Heard the learned counsel for the applicant.
- 3. The brief facts of the case are that the applicant is working as Deputy Chief Engineer (Boiler) in the Security Paper Mill posted at Hoshangabad. According to him one

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junior Shri R. Krishnamurty, Dy. Chief Engineer (Electrical) has been given the officiating charge on the post of Chief Engineer. He further stated that the post of Chief Engineer is a promotional post. Till now the respondents have not held any DFC to consider the Deputy Chief Engineers for promotion to the post of Chief Engineer. The respondents instead have given officiating charge to one Shri R. Krishnamurty, who is junior to the applicant. In this connection the applicant has submitted a representation dated 19th July, 2004 (Annexure A-8) to the General Manager Security Paper Mills, Hoshangabad. But till now the representation of the applicant has not been decided by the respondents. Hence, this Original Application.

- 4. In the circumstances, we feel that ends of justice would be met, if we direct the General Manager, Security Paper Mills, Hoshangabad i.e. respondent No. 3 to consider and decide the representation of the applicant dated 19th July, 2004 (Annexure A-8), by passing a speaking, detailed and reasoned order within a period of one month from the date of receipt of copy of this order. We do so accordingly. The applicant is also directed to send a copy of this order as well as the copy of the petition to the respondent No. 3 immediately.
- 5. Accordingly, the Original Application stands disposed of at the admission stage itself.

(Madan Mohan) Judicial Member

(M.P. Singh) Vice Chairman